



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 7th June, 2016

SRO 185:- In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notification(s) issued in this behalf, the Government hereby appoint Mr. Akhter Hussain Qazi (KAS) Sub-Divisional Magistrate, Thathri District Doda to be the competent authority for the purposes of the said Act, within the territorial jurisdiction of Sub-Division Thathri, District Doda.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Muhammad Afzal) IAS
Commissioner/Secretary to Government
Revenue Department

No.Rev/LB/17/04

Dated: ~~07~~- 06 - 2016

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Srinagar.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to Government, General Administration Department.
4. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Doda.
6. OSD to Hon'ble Minister for Revenue for information of the Minister.
7. Manager, Government Press, Jammu for publication in the Government Gazette.
8. Private Secretary to Hon'ble Minister of State for Revenue for information of the Minister.
9. Private Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website for hoisting the said notification (SRO) on official website.
11. Notification- / stock file.

(Latief Ahmad)

Under Secretary to Government
Revenue Department

Latief Ahmad